

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

STARRED QUESTION NO:151

ANSWERED ON:19.11.2010

DISPOSAL OF COMMONWEALTH GAMES VILLAGE FLATS

Muttemwar Shri Vilas Baburao;Pal Shri Jagdambika

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) the total number of flats constructed at the Commonwealth Games Village alongwith the share of the Government and private builder therein;
- (b) the estimated and the actual cost of construction of the flats and market value of each flat;
- (c) whether the Delhi Development Authority (DDA) proposes to allot or auction Games' village flats to the Government agencies, Public Sector Undertakings and officials and had sent a proposal for relaxation in rules/housing policy to the Union Government;
- (d) if so, the details thereof and the reasons therefor alongwith the current status of the aforesaid proposal;
- (e) if not, the exact procedure proposed by the DDA for the disposal/utilization of the Games' village flats;
- (f) whether there had been any proposal for the utilisation of the said flats as Delhi University Hostels; and
- (g) if so, the reasons for changing the said proposal along with its current status?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY)

(a) to (g): A statement is laid on the Table of the Sabha.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO.151 FOR 19.11.2010 REGARDING DISPOSAL OF COMMONWEALTH GAMES VILLAGE FLATS.

(a): DDA has informed that a total of 1168 flats were constructed at Commonwealth Games Village. Out of these, 711 flats are of DDA which include 333 flats purchased from the Private Developer namely M/s. Emmar MGF Pvt. Ltd. under a buy back arrangement. The rest of the flats belong to the Private Developer.

(b): The flats were constructed under Private Public Partnership mode by the Private Developer M/s. Emmar MGF Pvt. Ltd. The market rate of the flats has not been ascertained by DDA.

(c)to(g): An agenda item regarding disposal of Commonwealth Games 2010 flats was considered at the Authority meeting of DDA held on 26.10.2010. The relevant portion of the agenda item is reproduced below :-

(i) To dispose of these flats at the prevailing market rates and to get an idea of prevailing market rates, around 100 flats of all categories would be put to auction/through sealed bidding process to ascertain the ongoing market rates for these flats. A committee will determine the reserve price for these flats and one of the factors to be considered by them would be the latest price of the flats recently disposed of by the Project Developers from their share. On the basis of the bids received, these flats numbering about 100 would be disposed of to the general public. This process would enable us to know the market rate of different categories of flats. Thus, the remaining flats could be disposed of to the Government Departments/PSUs under them by issuing a Circular to all of them (we have already received requests from different Govt. Departments/PSUs for these flats). It may be mentioned that the Project Developer has been booking his share of flats to the private parties.

(ii) Regulation 2 & 7 of DDA (Management & disposal of Housing Estates) Regulation 1968 provides for allotment to individual and not to a Government Departments/PSUs. As such, the Ministry of Urban Development would be requested to relax this condition to incorporate Central Government/State Government Offices and PSUs for the purpose of allotment".

The proposals contained in the above mentioned agenda item were approved by the Delhi Development Authority at the Authority meeting held on 26.10.2010. No proposal in this regard has been sent by DDA to the Ministry of Urban Development and hence, no decision in this regard has been taken by the Ministry till date.